

[Shri T. T. Krishnamachari]

The Government of India have no other or official information on this subject, nor have they received any communication which has any relation to this matter. The Government of India have not seen the text of the Official Gazette Extraordinary which, it is said in the Press report, contains the announcement.

Not having received any official communication from the United Kingdom Government and not having seen the alleged official announcement in the Official Gazette mentioned in the Press report, and further having no information either from our High Commissioner in London or the United Kingdom High Commissioner in India, the Government of India do not consider it proper to comment on this reported announcement. There has been no suggestion to the Government of India by any party that Indian troops should be sent to Cyprus or anywhere else.

The Government of India themselves have no intention whatsoever of sending any troops to Cyprus or any other area. There is no reason, therefore, for any concern to be felt as a result of the Press report on this matter.

Shri Kamath (Hoshangabad): Is the House to understand that the United Kingdom High Commissioner has no information either way—one way or the other? What is he or she doing there? No answer?

ELECTION TO COMMITTEE

SAMSAD (COURT) OF VISVA-BHARATI

The Deputy Minister of Education (Dr. K. L. Shrimani): On behalf of Maulana Abul Kalam Azad, Sir, I beg to move:

"That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 11 of the First Statutes of the University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among

themselves to be a member of the Samsad (Court) of the Visva-Bharati."

Mr. Speaker: The question is:

"That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 11 of the First Statutes of the University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Samsad (Court) of the Visva-Bharati."

The motion was adopted.

BUSINESS OF THE HOUSE

Shri Barman (North Bengal—Reserved—Sch. Castes): Before you proceed to the next item of business, may I say this? Today there are two Bills for consideration and passing—the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill and the Representation of the People (Third Amendment) Bill. For the first Bill, I think six hours have been allotted, and for the second Bill, I understand no time has yet been fixed, but it will certainly take some time as the House desires. My submission is that the Representation of the People (Third Amendment) Bill may be taken up first. Whatever time you are pleased to give may be given to it and it may be disposed of first.

The next Bill, that is, the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill may then be taken up, and the consideration motion may be passed today. I suggest that instead of taking up the second reading, that is, clause by clause consideration, tomorrow, it may be deferred till Monday. There are about 250 amendments to that Bill, and each Member is certainly eager to get some sort of satisfaction, which I think because of the paucity of the time in this House is not possible.